

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH : NEW DELHI

D.A. 1200/90

New Delhi, dated the 8th Aug., 1994

CORAM

Hon'ble Shri S.R. Adige, Member(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Vidya Sagar Gaur,  
R/o K-138, Railway Loco Colony,  
Kishan Ganj, Delhi-110066

(By Advocate Sh.A.Kalia proxy counsel Sh.  
R.L.Sehti )

... Applicant

v/s

1. The General Manager,  
Northern Railway,  
Baroda House, New Delhi.

2. The Dvnrl.Railway Manager,  
Northern Railway,  
Bikaner.

... Respondents

(By Advocate Sh.B.K. Aggarwal )

JUDGMENT (ORAL)

(Hon'ble Sh. S.R. Adige, Member (A))

Learned proxy counsel for the applicant appeared and stated that the application has been rendered infructuous as relief prayed for has already been granted.

Under the circumstances, this application is disposed of as having been infructuous.

*Lakshmi Swaminathan*  
(LAKSHMI SWAMINATHAN )  
MEMBER (J)

*S.R. Adige*  
( S.R. ADIGE )  
MEMBER (A)

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